

12.31 hrs.

## PAPERS LAID ON THE TABLE

## INDIAN TELEGRAPH (2ND AMENDMENT RULES)

**The Ministry of Law and Minister of Communications (Shri A. K. Sen):** I beg to lay on the Table a copy of the Indian Telegraph (2nd Amendment) Rules, 1964 published in Notification No. S.O. 1050 dated the 28th March, 1964, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885. [Placed in Library, See No. LT-2884/64].

## NOTIFICATIONS UNDER ALL INDIA SERVICES ACT AND DEFENCE OF INDIA (EIGHTH AMENDMENT) RULES

**The Minister of State in the Ministry of Home Affairs (Shri Hathal):** I beg to lay on the Table—

- (i) a copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951, making certain further amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954:—
- (a) G.S.R. 182, dated the 30th November, 1963.
- (b) G.S.R. 484, dated the 28th March, 1964.
- (c) G.S.R. 485 dated the 28th March, 1964.
- (d) G.S.R. 486 dated the 28th March, 1964.  
[Placed in Library, See No. LT-2885/64].
- (ii) a copy of Notification No. G.S.R. 525 dated the 4th April, 1964 making certain further amendments to Schedule III to the Indian Police Service (Pay) Rules, 1964, under sub-section (2) of section 3 of the All India Services Act, 1951. [Placed in Library, See No. LT-2886/64].

- (iii) a copy of the Defence of India (Eighth Amendment) Rules, 1964 published in Notification No. G.S.R. 710 dated the 1st May, 1964, under section 41 of the Defence of India Act, 1962. [Placed in Library, See No. LT-2887/64].

## RICE-MILLING INDUSTRY (REGULATION AND LICENSING) AMENDMENT RULES

**The Minister of State in the Ministry of Food and Agriculture (Shri A. M. Thomas):** I beg to lay on the Table a copy of the Rice-Milling Industry (Regulation and Licensing) Amendment Rules, 1964 published in Notification No. G.S.R. 747 dated the 16th May, 1964, under sub-section (4) of section 22 of the Rice-Milling Industry (Regulation) Act, 1958. [Placed in Library, See No. LT-2888/64].

## ORDERS OF DELIMITATION COMMISSION

**The Deputy Minister in the Ministry of Law (Shri Bibudhendra Misra):** I beg to lay on the Table a copy each of the following Orders of the Delimitation Commission under sub-section (3) of section 10 of the Delimitation Commission Act, 1962:—

- (i) Order No. 21 determining delimitation of assembly constituencies in the Union Territory of Pondicherry published in Notification No. S.O. 1516 dated the 2nd May, 1964.  
[Placed in Library, See No. LT-2889/64].
- (ii) Order No. 7 determining delimitation of parliamentary and assembly constituencies in the State of Kerala published in Notification No. S.O. 1610 dated the 7th May, 1964.  
[Placed in Library, See No. LT-2890/64].

**Shri Hari Vishnu Kamath (Hoshangabad):** On a point of clarification, Sir, with regard to item (ii) here, in view of the ambiguous answers given by the Government is